

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH: HYDERABAD**

**O.A. No. 021/0308/2020  
Hyderabad, this the 3<sup>rd</sup> day of July, 2020**

**THE HON'BLE MR.ASHISH KALIA, JUDICIAL MEMBER  
THE HON'BLE MR.B.V.SUDHAKAR, ADMINISTRATIVE MEMBER**



M.Venkateswara Rao,  
S/o M.S.Murthy, aged 60 years,  
Retd. Chief Lab Superintendent,  
R/o H.No.19, 14, 15 & 16,  
T-2, Taramansion, Kotha Bhasthi,  
West Venkatapuram, Alwal,  
Secunderabad – 500 008. ... Applicant

(By Advocate :Mr.Sudheer Rao, proxy counsel for Mrs.K.Udaya Sri)

Vs.

1. The Union of India,  
Represented by its Secretary,  
Government of India,  
Ministry of Railways,  
Rail Bhavan, New Delhi.
2. The South Central Railway,  
Represented by its General Manager,  
Rail Nilayam, Secunderabad.
3. Principal Chief Personnel Officer,  
South Central Railway,  
4<sup>th</sup> Floor, Rail nilayam,  
Secunderabad.
4. General Manager,  
Southern Railway,  
Headquarters Office,  
Personnel Branch, Chennai – 600 003. ... Respondents

(By Advocate :Mr. S.M.Patnaik, S.C. for Rlys)

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**ORAL ORDER**  
**{As per Hon'ble Mr.B.V.Sudhakar, Administrative Member}**

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(Through Video Conference)



2. The OA is filed aggrieved by the action of the respondents in not extending 3<sup>rd</sup> MACP with Grade Pay of Rs.5400/- to the applicant and ordering recovery from the salary of the applicant.
3. Brief facts of the case are that the applicant was in the respondents' organization for 34 years and 5 months. He claims that he is entitled for 3<sup>rd</sup> MACP of Rs.5400/- w.e.f. 14.2.2016 on par with his colleagues. He submitted several representations to the respondents to provide the benefit sought, but there has been no response. Aggrieved, the OA has been filed.
4. The contentions of the applicant are that similarly placed employees have been granted the relief sought, whereas he has been denied. Applicant claims that he is also eligible for the benefit as per the Railway Board orders on the subject.
5. We heard learned counsel appearing on both sides.
6. The applicant claim is that the 3<sup>rd</sup> MACP sought by him is as per rules and that similar benefit has been extended to similarly situated employees. The applicant has also represented to the respondents on several occasions and the latest is dated 06.02.2020 (Anx-A-XIII). The applicant is praying that he should be given the same relief as has been

extended to others, based on the similar rules. The request of the applicant is fair and genuine and therefore, we direct the respondents to dispose of the representation cited, within a period of eight weeks from the date of receipt of a copy of this order, by issuing a speaking and reasoned order by referring to the grounds raised by the applicant in the OA and in the representation.



7. With the above direction, OA is disposed of, at the admission stage itself. No order as to costs.

**(B.V. SUDHAKAR )**  
**ADMINISTRATIVE MEMBER**

**(ASHISH KALIA)**  
**JUDICIAL MEMBER**

Sd/ evr